

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/411 /2005 - EX[DB]

Date 29/03/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
VADILAL INDS. LTD.

D-25, PARSAKHERA, INDL. AREA, BARELLY, U.P.

VADILAL INDS. LTD.

Appellant

Vs
Respondent

C.C.E. MEERUT I

I am directed to transmit herewith a certified copy of **Final order No. A/374/**
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**

2012 EX[DB] dated 12-3-12

h L
Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. MEERUT I
EXCISE CHOWK, UNIVERSITY
ROAD, MANGAL PANDEY
NAGAR, MEERUT - 250005.

2. Adv. / Consult

Signature
29/3/12

3. C.D.R

4. Bar association. CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi-3

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file

h L
Assistant Registrar
(Excise Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.

DIVISION BENCH
Court No.3

Excise Appeal No.E/411/2005

(Arising out of OIA No.173-CE/MRT-II/2004 dt.13.8.04 passed by the
CCE(A), Meerut)

Date of Hearing/Decision: 12.03.2012

For approval and signature:

Hon'ble Mrs.Archana Wadhwa, Member (Judicial)
Hon'ble Mr.Rakesh Kumar, Member (Technical)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether Their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

M/s.Vadilal Industries Ltd.
Vs

Appellant

CCE, Meerut-II

Respondent

Present for the Appellant: None
Present for the Respondent: Shri B.Bhushan, AR

Coram: Hon'ble Mrs.Archana Wadhwa, Member (Judicial)
Hon'ble Mr.Rakesh Kumar, Member (Technical)

FINAL ORDER NO. A/374/2012 EX (BR)

PER: ARCHANA WADHWA

On matter being called today, neither anybody appeared nor is there any adjournment request, inspite of notice of hearing having been sent to the appellant well in advance. We also note that the matter has been coming on records repeatedly but the same was

being adjourned in the interest of justice. It is also noted that as per noting of the file, the notices were also served upon the DR's office to ensure the service of the same to the appellant.

2. Learned DR appearing for the Revenue submits that the said notices were served upon the appellant through speed post. The issue stands decided against the appellant and that may be one of the reasons that the appellant is not causing appearance.

3. In view of the above discussion, we are of the opinion that the appellant is not interested in pursuing the appeal, we accordingly, dismiss the same for non prosecution.

(Pronounced in the open court)

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

(RAKESH KUMAR)
MEMBER (TECHNICAL)

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